

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014
WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for deletion of name of Respondent No. 5 in SLP(C) No. 27045 of 2014)

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for exemption from filing official translation)

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 16.08.2016, with an office report dated 12.08.2016 when the Court was pleased to pass the following Order:

“In view of letter circulated on behalf of respondent No. 1, two weeks' time is granted to respondent No. 1 to file additional counter affidavit.
List thereafter.”

It is submitted that Mr. E.C. Agrawala, Advocate has on 02.09.2016 filed the Additional Counter Affidavit on behalf of Respondent No. 1 with an application for exemption from filing official translation. The application has been registered as I.A.No. 2 and the documents are being circulated to the Hon'ble Court.

Service of Show Cause Notice is not complete on Respondent Nos. 2 to 5 in SLP © No. 27045/2014 and Respondent No. 2 in SLP © No. 27046/2014 so far.

It is further submitted that an application for deletion of name of Respondent No. 5 in SLP(C) No. 27045 of 2014 has been registered as I.A.No. 1 and the same has already been included in the paper books.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 19th day of October, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Pradeep Misra, Advocate
Mr. E.C. Agrawala, Advocate

ASSISTANT REGISTRAR